

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

145(ND)/2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.12.2017**

**NAME OF THE COMPANY: Kailash Ram & Ors. V/s. Global Infocom Ltd.
& Ors.**

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Mr. Geetesh Meena, Advocate

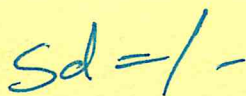
For the Respondent: Ms. Romila Joshi, Advocate for R-6

ORDER

Though affidavit of service is not before us, it is submitted that Respondents No.1 to 5 have been served afresh upon transfer of the case from the Hon'ble Principal Bench. Despite the same, none is present on their behalf.

Respondent no. 6, the banker of the Respondent company has filed its reply stating that they have unnecessarily been embroiled in this litigation under Section 241-242 of the Act. They have also prayed for being deleted from the array of parties.

Be listed for final arguments on 23th April, 2018.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)